

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 6396
ANSWERED ON 2nd APRIL, 2026**

POLICY OF LAND ACQUISITION FOR ROAD PROJECTS

6396. SHRI RAMASHANKAR VIDHARTHI RAJBHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the current policy/norms for land acquisition for road construction and the minimum and maximum timeframe from the issuance of notification to the payment of compensation;

(b) the total number of farmers/landowners in the Purvanchal region who have been compensated in cases of land acquisition and the number of cases currently pending;

(c) the total number of road projects pending in Purvanchal due to reasons related to land acquisition;

(d) the current status of land acquisition and compensation payment for National Highway-727A (Gorakhpur-Salempur-Deoria-Ballia) and National Highway-727B (Salempur-Bairia); and

(e) the details of restrictions, if any, on the sale and purchase of residual land after acquisition, including the reasons and rules thereof, specifically with reference to NH-727A and NH-727B?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government, for the construction of National Highways, acquires land under The National Highways (NH) Act, 1956 and compensates the landowners under the provisions of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, relating to the determination of compensation in accordance with the First Schedule, rehabilitation and resettlement in accordance with the Second Schedule and infrastructural amenities in accordance with the Third Schedule, as per their applicability. Under the NH Act, 1956, following the publication of the preliminary notification under Section 3A, the declaration of acquisition under Section 3D must be issued within a period of one year from the date of the preliminary notification. The Competent Authority for Land Acquisition (CALA) proceeds to determine the compensation under section 3G and disburses compensation to landowners. To facilitate this process, the government has developed the BhoomiRashi portal, which enables direct credit of compensation amounts to accounts of beneficiaries. The timeframe for disbursement of compensation is subject to various factors such as availability / ambiguities in land records, disputes regarding the ownership of the acquired land, pendency of ongoing court cases, etc.

(b) Disbursement of compensation is a continuous process undertaken by the CALA. So far, the CALAs have awarded 1,80,577 landowners / affected parties in the Purvanchal region for National Highway projects, of which 1,65,563 have been compensated.

(c) 4 projects of National Highways in Purvanchal are pending due to various reasons, such as land acquisition, forest clearance, pre-construction activities, etc.

(d) Land pertaining to National Highway-727A (Gorakhpur-Salempur-Deoria-Ballia) and National Highway- 727B (Salempur-Bairiya) is acquired, and disbursement of compensation for an amount of Rs. 1191.16 crore has been done by the respective CALAs out of total awarded compensation of Rs. 1437.43 crore.

(e) There is no statutory restriction regarding the sale or purchase of residual land remaining with original landholders on acquisition under the National Highways Act, 1956.
